

CENTRAL ADMINISTRATIVE TRIBUNAL
 PATNA BENCH PATNA
 RA/05/00057/2019
 [Arising out of OA/051/00300/2016]

Date of Order: 13/12/2019

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER HON'BLE
 MR. DINESH SHARMA,..... ADMINISTRATIVE MEMBER



Anjana Kumari Applicant.

By Advocate : Shri J.K.karn

— Versus —

Union of India & Ors. Respondents.

O R D E R
 [In Circulation]

Per Dinesh Sharma, A.M.:- The instant Review Application has been filed by the applicants Rajan seeking review of our order dated 30.08.2019 passed in OA/050/00300/2016 by which the OA was disposed of with following direction:-

“If the applicant has any right, it is only to have her case sympathetically considered for relaxation of age as per direction of the Hon'ble High Court in CWJC No. 10594/2010. We, therefore, dispose of this OA by directing the applicant to apply, if she so desires, for any similar post with the respondent department, as suggested by the Hon'ble Court. The respondents shall consider any such request in the light of Hon'ble High Court's direction within one month from the date of such application. No order as to costs.”

2. The grounds for review are mostly the same as were taken for grant of relief in the OA. The Review Application also talks about non-mentioning of two judicial orders (OA 643/2015 and OA

861/2011) that were allegedly produced by the learned counsel for the applicant at the time of hearing. We have gone through these judgments again and found that the facts of these cases, and the reasons for the decisions taken in these judgments are materially different from the facts and reasons in this case. Since there is no error apparent on the fact of records, and since the decision of the Tribunal has considered all the relevant facts, there is no reasonable ground now to review that decision.



5. The scope of review is very limited only to correcting self evident errors. In the Tribunal's judgment dated 12.09.2019 we find that there is no apparent error on the face of record as all the points which were brought to its notice at the time of hearing have been dealt with in the impugned judgment.

5. Since there is no error in this decision, and since the review application amounts to request for re-hearing, it is beyond the scope of review. Therefore, the RA is dismissed.

[Dinesh Sharma]
Administrative Member

Hon'ble Mr. Jayesh V. Bhairavia, Judl. Member

